

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
WAY AUTOMOTIVES PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	Way Automotives Private Limited
2.	Date of incorporation of Corporate Debtor	30.04.2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U50402OR2008PTC009913
5.	Address of the registered office and principal office (if any) of corporate debtor	Near Bariniput, N.H.-43, Jeypore, Odisha-764006
6.	Insolvency commencement date in respect of corporate debtor	06.06.2022
7.	Estimated date of closure of insolvency resolution process	03.12.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	CS Ardhendu Shekhar Raut IBBI/IPA-002/IP-N00024/2016-2017/10051
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No. N/3, Lane-2, SBI Colony, Soubhagya Nagar, Siripur, Bhubaneswar-751003, Odisha. Email- ipasraut@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No. N/3, Lane-2, SBI Colony, Soubhagya Nagar, Siripur, Bhubaneswar-751003, Odisha. Email- ipasraut@gmail.com
11.	Last date for submission of claims	20.06.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. NA 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloadform.html (b) Physical Address: Plot No. N/3, Lane-2, SBI Colony, Soubhagya Nagar, Siripur, Bhubaneswar-751003, Odisha.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Way Automotives Private Limited on 06.06.2022.**

The creditors of the **Way Automotives Private Limited** are hereby called upon to submit their claims with proof on or before **20.06.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Signature of Interim Resolution Professional

Ardhendu Shekhar Raut

CS Ardhendu Shekhar Raut

Interim Resolution Professional

Regd No. IBBI/IPA-002/IP-N00024/2016-2017/10051

Place: Bhubaneswar

Date: 08.06.2022



CM slams 'few leaders' over separate state demand

STATESMAN NEWS SERVICE
SILIGURI, 7 JUNE

Without naming the Kamtapur Liberation Organisation (KLO), Chief Minister Mamata Banerjee today came down heavily on "few leaders" for "inciting a section of the people" to divide Bengal by demanding a separate state comprising North Bengal.

"Some BJP leaders have informed people that they would separate North Bengal from West Bengal. I will give my blood, but would not allow them to separate North Bengal," Miss Banerjee said.

Miss Banerjee was addressing a political rally for her party workers and leaders from two districts of Alipurduar and Jalpaiguri at the Parade Ground in the Alipurduar district headquarters today.

"Few leaders, who do not



have work, have threatened me. They will kill me if I do not divide Bengal. If you have the capacity, touch. How dare you say so? Do not show me guns. I have been seeing many guns. BJP leaders are behind them all," Miss Banerjee said.

"Whenever elections come, the BJP speaks about separation from the state, distributes

some money and makes big promises, and many of them are false," she added.

Apparently keeping an eye on the Lok Sabha Polls 2024, the CM further expressed her unhappiness over the Lok Sabha election results in 2019 and pointed out: "Trinamool Congress could not win a single seat in North Bengal. You have voted for the BJP who gave

false promises."

"BJP had promised to give Gorkhaland. Has BJP given them Gorkhaland? After winning the LS seats, they have fled the area. I will, however, not allow them (to grant Gorkhaland)," Miss Banerjee said.

She also blamed the saffron brigade for creating a division between the people in the

Hills and the Terai-Dooars.

The CM also did not hesitate to say that after winning the LS seats, BJP MPs had started eviction drives in colonies on railway land. She asked people to resist such eviction drives.

Coming down heavily on the central government, Miss Banerjee branded Centre as "vejal" (adulterated), even as she citing the situation during demonetization and claimed that 500 and 2000 rupee notes were all fake.

Highlighting her government's role, Miss Banerjee further urged the people to not "misunderstand my party" the Trinamool Congress.

Purported KLO video clips that went viral in the region ahead of the chief minister's visit have threatened the state government, while praising BJP Cooch Behar MP Nisith Pramanik and Jalpaiguri MP Jayanta Roy.

Convocation of IMI Bhubaneswar

STATESMAN NEWS SERVICE
BHUBANESWAR, 7 JUNE:



Students need to be genuine and have an agile mindset to adapt as they progress said Suresh Narayanan, CMD of Nestle India Ltd while delivering the Convocation Address at IMI Bhubaneswar here on Tuesday.

He emphasized upon having a clear vision and a positive attitude. He encouraged the new era managers to be compassionate, creative, and courageous.

The International Management Institute, Bhubaneswar held its 9th Annual Convocation Ceremony to confer Post Graduate Diploma to the graduating students of PGDM 2019-21 and PGDM 2018-21 batches.

V.C. Agarwal, President- Corporate HR and board member RPSG Group conferred the diplomas to the graduating students.

Prof Ramesh Behl, Director IMI, Bhubaneswar presented the annual academic report.

He highlighted the achievements of the institute in last one year in terms of NIRF rank 62;

international accreditation by Association of MBAs (AMBA); and accreditation by NAAC. He congratulated the students on achieving 100% placements and expressed gratitude to the companies for having faith in the institute.

The Chief Guest Suresh Narayanan presented gold medal to Mr. Saurabh Nair and Silver medal to Mr. Pritam Ghosh, students of PGDM 2019-21 batch.

For PGDM 2018-21 batch, Mr. Piyyush Ranjan Sahu and Mr. Trishanu Chakraborti received gold and silver medals, respectively. Shri Suresh Narayanan also awarded "Dr. Rama Prasad Goenka Best Student Medal" to Mr. Amal Jain and the "Director's Medal for Overall Contribution" to Mr. Shubham

Singhal.

The event was attended by over 200 dignitaries from academia, senior government officials, business leaders, members of the Board of Governors of IMI, Bhubaneswar, and parents of graduating students.

LOST
I, Leepak Kumar Sahoo, S/O- Sarat Chandra Sahoo, resident of Plot No. 39, Bhagabat Sadan, Phase-2, GGP Canal Road, Rasulgarh, Bhubaneswar as the authorised signatory of ALIZA INTERNATIONAL PVT. LTD. having its registered office at H/O-22, BDA Housing Board Colony, Jayadev Vihar, Bhubaneswar, has lost Original Sale Deed bearing No. 3730/16.10.2006, executed in favour of Aliza International Pvt. Ltd in respect of the landed property ROR vide Khata No. 181/296 of Mouza- Dosinga, Dist- Bhadrak, Odisha - in between our registered office and Vani Vihar, Bhubaneswar. If any body misuse the said document without our knowledge herein we will prosecute by the court of law.

14 lakh court case records being digitized in Odisha

STATESMAN NEWS SERVICE
BHUBANESWAR, 7 JUNE:

With the rapid digitization of the case records and Information Technology application in courts, the process of prosecution would be expedited and made easier, said Chief Secretary Suresh Chandra Mahapatra.

The folders of 14 lakh cases in different courts are being digitized rapidly. The Odisha high court started this pioneering work in the entire country.

Massive infrastructural development was also being done in the courts, Mahapatra said while addressing

the Judicial Service Probationers here recently.

Addressing the probationers, Principal Secretary General Administration and Public Grievance Surentra Kumar dwelt upon the executive procedures involved in extension of welfare measures, policing, grievance redressal, IT application and the coherent working for good governance.

Kumar also highlighted the utilities of IT intervention, maintenance of integrity, ideals of equitability, inequisitiveness and independence from external influences in service delivery.

Six pairs of RRB exam sp trains from ECoR

STATESMAN NEWS SERVICE
BHUBANESWAR, 7 JUNE:

Keeping in view the demands from travelling passengers, especially from the aspirants of Railway Recruitment Board (RRB) Examination candidates, it has been decided to run Six pairs of Examination Special Trains towards different destinations from East Coast Railway jurisdiction, informed a release issued by the railways here on Tuesday.

These trains are : Sambalpur - Tata - Sambalpur Examination Special ,

Sambalpur - Durg - Sambalpur Examination Special, Visakhapatnam - Jabalpur - Visakhapatnam Examination Special,

Bhubaneswar - Howrah - Bhubaneswar Examination Special , Bhadrak - Guntur - Bhadrak Examination Special , Bhubaneswar - Tambaram (Chennai) - Bhubaneswar Examination Special.

Apart from this, it has also been decided to run Examination Special Trains from various originating Stations through East Coast Railway jurisdiction towards different destinations of the country.

Aspirant candidates may get the information about the Examination Special Trains by surfing from Indian Railways Passenger Reservation System or by National Train Enquiry System said the release.

TPWODL thanks public for support during Sital Sasthi



STATESMAN NEWS SERVICE
SAMBALPUR, 7 JUNE

TPWODL, the power distributing company for Western Odisha made massive preparation much earlier to ensure uninterrupted power supply during Sital Sasthi, the famous festival of the region and Sambalpur in particular.

It had deployed 200 employees at different places. When a 100 KV transformer at Khetipada was disrupted due to heavy load, it was immediately replaced with a 200 KV one to avert public from suffering.

Similarly another transformer at Ghikundi, Badabazar that caught fire at midnight of 6 June, the employees deployed there immediately controlled the fire with fire service department.

They also replaced 300 metres cable to bring back normalcy in the early morning.

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Signature of Interim Resolution Professional
Ardhendu Shekhar Raut
CS Ardhendu Shekhar Raut
Interim Resolution Professional
Place: Bhubaneswar
Date: 08.06.2022
Regd No. IBBI/IPA-002/IP-N00024/2016-2017/10051

पंजाब नैशनल बैंक **pnb** **punjab national bank**
(जबर्ती के लिए संवर्धित) (Together for the better)
Circle Sastra Centre, 4th Floor, Deendayal Bhawan, Ashok Nagar, Bhubaneswar, Pin-751009
POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the **Authorised Officer of the Punjab National Bank**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13 read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on the date mentioned against each below mentioned accounts calling upon the respective Borrowers / Guarantors / Mortgagers to repay the amount as mentioned against each account within **60 days** from the date of notice(s) / date of receipt of the said notice(s).

The Borrowers/Guarantors/Mortgagers having failed to repay the amount, notice is hereby given to the Borrowers/Guarantors/Mortgagers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sub-Section (4) of section 13 of the Act read with Rule-8 of the Security Interest (Enforcement) Rules, 2002 on the date mentioned below against each account.

The Borrowers/Guarantors/Mortgagers in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealings with the property/ies will be subject to the charge of the **Punjab National Bank**, for the amount detailed below and interest thereon.

The Borrowers/Guarantors/Mortgagers attention is invited to provisions of the sub-section(8) of section 13 of the said Act in respect of time available to redeem the secured assets.

Sl No.	BRANCH / Name & Address of the Borrowers/ Guarantors / Mortgagers	Demand / Possession Notice Date	Total Dues as per Demand Notice	Description of the Immovable Properties
1.	STATION SQUARE BRANCH BHUBANESWAR Borrower: M/s Siddhatec Agrovat Pvt Ltd. : Add.(1): Plot No.: 485(P), Sudhayan, Behind Veterinary Hospital, Saheed Nagar, Bhubaneswar- 751007. Add.(2): Plot No.: 951, College Road, Naharkanta, Bhubaneswar, Dist: Khurda- 752101. Add(3): Flat No.: 209, 2nd Floor, Vinayak Tower, Behind Yatri Niwas, Cuttack Road, Bhubaneswar- 751006. / Directors: (1) Shri Sanjeev Mukharjee, (2) Smt. Subhasree Mukharjee, both are at: Flat No.: 209, 2nd Floor, Vinayak Tower, Behind Yatri Niwas, Cuttack Road, Laxmi Sagar, Bhubaneswar-751006.	14.03.2022 / 03.06.2022	₹42,11,207.25 as on 28.02.2022 with further interest & Charges with effect from 01.03.2022.	All that part and parcel of Immovable property Flat No.: 209, 2nd Floor, 1604 sqft. Super Built up area, Apartment named and styled as "Vinayak Tower", with Ac 0.020.13 dec. undivided impartible interest out of total area: Ac 0.764.5 dec over Revenue Khata No.: 94, Plot No.: 91 & 92, Mouza: Bhubaneswar Sahar, Unit No.: 31, Laxmisagar No.: 2, Tahasil/SRO: Bhubaneswar, Dist: Khurda standing in the name of Shri Sanjeev Mukherjee and Smt. Subhasree Mukherjee.
2.	HEADS OF DEPARTMENT BUILDING BRANCH, BHUBANESWAR Borrower: M/s Lottee Link, Prop: Shri Sudam Charan Samantaryay, Laxmisagar, Upparsahi, Bhubaneswar, Odisha 751006. Shri. Sudam Charan Samantaryay, S/o.: Shri Basudev Samantaryay, At: Chintamaniwar, P.O.: Budheswari, P.S.: Laxmisagar, Bhubaneswar. Dist: Khurda- 751006.	15.01.2022 / 03.06.2022	₹11,47,929.76 as on 31.12.2021 with further interest & Charges with effect from 01.01.2022.	All that part and parcel of Immovable Property situated at Khata No.:1593/365, Plot No.: 1384/4249, Area: Ac0.026 dec., Mouza: Bhubaneswar Sahar, Unit No.: 30, Laxmisagar-1, Tahasil: Bhubaneswar, PS: New Capital No.: 52, Dist: Khurda in the name of Shri. Sudam Charan Samantaryay.

Date: 07.06.2022
Place: Bhubaneswar
Sd/- Chief Manager & Authorised Officer
Punjab National Bank

पंजाब नैशनल बैंक **pnb** **punjab national bank**
(Together for the better)
E-AUCTION SALE NOTICE
ZONAL OFFICE : BHUBANESWAR
SALE NOTICE FOR SALE OF MOVABLE / IMMOVABLE PROPERTIES
ZONAL SASTRA CENTRE, Plot No.: J/3, Revenue Plot No.: 1561(P), At: Jagamara, P.O.: Khandagiri, Bhubaneswar-751030, (Odisha), Email Id: zs8339@pnb.co.in, Contact No. of the Nodal Officer : 8328856421, 7997015444

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/Secured Credit, will be sold on **"AS IS WHERE IS" "AS IS WHAT IS" and "WHATEVER THERE IS"** on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective borrower(s) and guarantor(s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

BRANCH Name & Address of the Borrowers/ Guarantors/ Mortgagers/Outstanding	Description of Movable / Immovable Properties	Reserve Price / EMD / Bid Increment Amount	Date & Time of E-Auction
BUXI BAZAR BRANCH, CUTTACK. Borrower: M/s. S R Distillery Pvt. Ltd. Represented through it's Managing Director: Mr. Ranjan Kumar Padhi, At: S-3/53, Phase-II, New Industrial Estate, Jagatpur, Dist: Cuttack-754021, Odisha. Mr. Ranjan Kumar Padhi, S/O- Late Mahendra Chandra Padhi, Flat No.: 3G, Narasingapur Plaza, Saidani Bagicha, Biju Pattanaik Chhak Near Pira Kanika Road, Tulaspur, Cuttack-753008, Odisha/ Managing Director / Guarantor : Mrs. Saina Kar, W/o: Mr. Ranjan Kumar Padhi, Flat No.: 3G, Narasingapur Plaza, Saidani Bagicha, Biju Pattanaik Chhak, Near Pira Kanika Road, Tulaspur, Cuttack-753008, Odisha/Director/Guarantor: M/s. Salona Consultants Pvt. Ltd. At-52, Weston Street, 4th Floor, Room No.: 419, Kolkata-700012, West Bengal / Corp. Guarantor: (1) M/s. Surakshit Agency Pvt. Ltd., At-143/1, R.A.K. Road, Ripon Street, Kolkata- 700055, West Bengal, (2) M/s. Relax Dealer Pvt. Ltd. At-191, C R Avenue, 4 th Floor, Kolkata- 700007, West Bengal / Outstanding Amount: ₹ 78,51,36,138.53 as on 30.11.2020 + unapplied interest & expenses thereon	1)All that part and parcel of Land and Building situated at Plot No.: 450/558, Area: Ac. 6.540 dec, Plot No.: 451 Area: Ac.0.020 dec., Plot No.: 452, Area: Ac. 0.420 dec, Plot No.: 453, Area: Ac.0.020 dec (Total area- Ac.7.000dec), Mouza: Barapada, P.S.: Tangi, SRO: Jagatpur, Tahasil: Tangi-Choudwar, Dist: Cuttack, Bounded by North: Plot No.: 450 (P) Som Distilleries & Breweries Pvt. Ltd), South: Road (Plot No.:554 Govt Land), West: Plot No. 450(P), East: Plot No.: 457, 458, 461, 463 & 464 standing in the name of S. R. Distillery Pvt. Ltd. represented through its MD Mr. Ranjan Kumar Padhi, S/O: Late Mahindra Chandra Padhi. 2) Plant & Machinery of M/s. S. R. Distillery Pvt. Ltd. viz. split tanks, Conveyor belt, Condensers, Compressors, Transmitters, Heaters, Boilers & other movable assets / Machineries etc.	₹ 21,05,00,000/- ₹ 2,10,50,000/- ₹ 5,00,000/-	29.06.2022 at 11.00 AM to 3.00 PM

Terms and Conditions of E-Auction:
The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

- The properties are being sold on **"AS IS WHERE IS BASIS"** and **"AS IS WHAT IS BASIS"** and **"WHATEVER THERE IS BASIS"**.
- The auction sale will be "online through e-auction". The intending Bidders / Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://www.mstcecommerce.com>
- The intending Bidders/Purchasers are requested to register on portal (<https://mstcauction.com>) using their mobile number and e-mail id. Further, they are requested to upload requisite KYC documents. Once the KYC documents are verified by e-Auction service provider (may take 2 working days), the intending Bidders/Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet by 2 working days before the e-Auction Date and Time in the portal. The registration, verification of KYC documents and transfer of EMD in wallet must be completed well in advance, before auction.
- Platform (<https://www.mstcecommerce.com>) for e-Auction will be provided by e-Auction service provider M/s. MSTC Limited having its Registered Office at: 225-C, A.J.C. Bose Road, Kolkata-700020 (Contact Phone & Toll free Numbers 079-41072412/411/413 or 1800-103-5342). The intending Bidders/Purchasers are required to participate in the e-Auction process at e-Auction Service Provider's website <https://www.mstcecommerce.com/> This Service Provider will also provide online demonstration / training on e-Auction on the portal.
- Earnest Money Deposit (EMD) amount as mentioned above shall be paid online through 3 mode i.e. NEFT / RTGS / Transfer (After generation of Chailan from (<https://www.mstcecommerce.com>) in bidders Global EMD Wallet. NEFT transfer can be done from any Scheduled Commercial Bank, however for Cash / Transfer the bidder has to visit Punjab National Bank Branch. Payment of EMD by any other mode such as Cheques will not be accepted. Bidders, not depositing the required EMD online, will not be allowed to participate in the e-Auction. The Earnest Money Deposited shall not bear any interest.
- The Sale Notice containing the General Terms and Conditions of Sale is available / published in the following websites / web page portal. (1) <https://www.ibapi.in> (2) <https://eprocure.gov.in/epublish/app> (3) <https://www.mstcecommerce.com> (4) <https://www.pnbindia.in>
- The intending Bidders / Purchasers are requested to register on portal (<https://mstcauction.com>) using their mobile number and e-mail id. Further, they will upload the requisite KYC documents. Once the KYC documents are verified by e-Auction service provider (may take 2 working days), the intending Bidders/Purchasers has to transfer the EMD amount using online mode in his Global EMD Wallet. Only after having sufficient EMD in his Wallet, the interest bidder will be able to bid on the date of e-Auction.
- During the e-Auction bidders will be allowed to offer higher bid in inter-se bidding over and above the last bid quoted and the minimum increase in the bid amount must be incremental amount mentioned in the advertisement for each Properties to the last higher bid of the bidders. **10 minutes** time will be allowed to bidders to quote successive higher bid and if no higher bid is offered by any bidder after the expiry of ten minutes to be last highest bid, the e-Auction shall be closed.
- It is the responsibility of intending Bidder(s) to properly read the Sale Notice, Terms & Conditions of e-Auction, Help Manual on operational part of e-Auction and follow them strictly. In case of any difficulty or need of assistance before or during e-Auction process may contact authorized representative of our e-Auction Service Provider (<https://www.mstcecommerce.com>). Details of which are available on the e-Auction portal.
- After finalization of e-Auction by the Authorized officer, only successful bidder will be informed by our above referred service provider through SMS/e-mail, (On Mobile No./E-mail Address given by them/registered with the service provider).
- The secured assets will not be sold below the reserve price.
- The successful bidder shall have to deposit 25% (twenty five percent) of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid within 15 days from the date of auction in the form of Banker's Cheque / Demand Draft issued by a Scheduled Commercial Bank drawn in favour of "The Authorized Officer, Punjab National Bank", A/c (Name of the A/c) Payable at in case of failure to deposit the amounts as above within the stipulated time, the amount deposited by successful bidder will be forfeited to the Bank and Authorized Officer shall have the liberty to conduct a fresh auction / sale of the property & the defaulting bidder shall not have any claim over the forfeited amount and the property.
- Payment of sale consideration by the successful bidder to the bank will be subject to TDS under Section 194-1A of Income Tax Act 1961 and TDS is to be made by the successful bidder only at the time of deposit of remaining 75% of the bid amount / full deposit of BID amount.
- The Authorised Officer reserves the right to accept any or reject all bids, if not found acceptable or to postpone / cancel / adjourn / discontinue / vary the terms of the auction at any time without assigning any reason whatsoever and his decision in this regard shall be final.
- The sale certificate shall be issued in the favour of successful bidder on deposit of full bid amount as per the provisions of the act.
- The particulars of Secured Assets specified in the Scheduled herein above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
- It shall be the responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting the bid. The bidder inspects the property in consultation with the dealing official as per the details provided.
- All statutory dues / attendant charges / other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser.
- The Authorised Officer or the Bank shall not be responsible for any charge, lien, encumbrances, or any other dues to the Government or anyone else in respect of properties (e-Auctioned) not known to he bank. The intending bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax, electricity dues etc.
- The bidder should ensure proper internet connectivity, power back-up etc. The Bank shall not be liable for any disruption due to internet failure, power failure or technical reasons or reasons/contingencies affecting the e-Auction.
- It is open to the Bank to appoint a representative and make self bid and participate in the auction.
- For detailed terms and conditions of the sale, please refer <https://www.ibapi.in>, <https://www.eprocure.gov.in/epublish/app>, <https://www.mstcecommerce.com> & <https://www.pnbindia.in>

15 DAYS NOTICE TO BORROWERS AND GUARANTORS
This is also a 15 days notice to the Borrower(s) / Guarantor(s) of the aforesaid loan account for settlement of their outstanding dues with the bank and to participate the public auction on the above mentioned date.

Place: Bhubaneswar
Date: 07.06.2022
Sd/- Authorised Officer
Punjab National Bank



